

ed to the creation of a separate P&T circle for Himachal Pradesh;

(b) if so, the action taken by Government in this regard;

(c) whether the State Government has offered to provide the necessary accommodation at (i) Simla, (ii) any other place in Himachal Pradesh for the circle office;

(d) if so, the nature and contents of the offer alongwith the date on which it was made; and

(e) the action taken by Government on the offer?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND COMMUNI-
CATIONS (SHRI BHISHMA
NARAIN SINGH): (a) Yes, Sir.
The proposal for the creation of
separate P&T Circle for Himachal
Pradesh has been agreed in principle.

(b) to (e). The Government of Himachal Pradesh was requested for provision of suitable accommodation at Simla for the formation of separate P&T Circles for Himachal Pradesh. The State Government could not provide accommodation at Simla but offered to provide accommodation at Joginder Nagar in the month of October, 1978. The offer of the State Government was not accepted as it was considered necessary to locate the P&T Circles at the headquarters of the State Government at Simla with a view to maintaining effective liaison with the State Government.

Taking over of M/s. Kosan Gas Company

1. SHRI PIUS TIRKEY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the

Kosan Gas Company has been taken over by Government of India;

(b) if so, whether the two subsidiary firms viz. Delhi Gas Company and Natural Gas Company, have also been taken over along with the Kosan Gas Company; if so, the terms and conditions of services of the employees of these two subsidiary firms;

(c) whether their pay-scales, gratuity etc., will be at par with those of Hindustan Petroleum, if so, the details thereof; and

(d) if not, what will be their pay scales etc. and the reasons for disparity if any?

THE MINISTER OF WORKS AND HOUSING AND PETROLEUM AND CHEMICALS (SHRI P. C. SETHI):

(a) Yes, Sir.

(b) No, Sir. These two companies were operating earlier as retailing agents of Kosan Gas Company and they are now operating as retailing agents of Hindustan Petroleum Corporation Limited.

(c) and (d). In view of the fact that these two companies have not been taken over by the Government or Hindustan Petroleum Corporation (HPCL), the question of the pay scales, gratuity etc., of the employees of these two companies being at par with those of HPCL does not arise.

Allocation and Execution of Rural Reconstruction Schemes

2. SHRI GIRIDHAR GOMANGO: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) the role of his Ministry at Centre and in States for allocation, planning, coordination and execution of rural reconstruction schemes;

(b) the names of departments attached to his Ministry;

(c) the programmes chalked out by his Ministry for the year 1979-80; and

(d) the names of States already having the rural development departments so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHR R. V. SWAMINATHAN): (a) The primary role of this Ministry is to alleviate the lot of the rural poor comprising the small and marginal farmers, landless labour, rural artisans, etc. The Ministry seeks to evolve a coordinated approach with the active involvement of the States. A list of subjects allocated to this Ministry under the Allocation of Business Ruler is contained in the attached Statement-I.

(b) The Ministry does not have any other Department.

(c) This Ministry was created in August, 1979. A list of the schemes being implemented by the Ministry during the year 1979-80 is contained in the attached Statement-II.

(d) In all the States, the subject of 'rural development' is handled by one or more departments.

Statement—I

List of subjects allocated to the Ministry of Rural Reconstruction

1. All matters relating to Panchayati Raj.

2. Land reforms land tenures; land records, consolidation of holdings and other related matters.

3. All matters relating to the revised minimum needs programme in the rural areas as below :—

(a) direct responsibility for rural roads;

(b) nodal responsibility for elementary education, adult education, rural health, rural electrification, rural water supply (excluding centrally sponsored scheme of accelerated rural water supply), housing for landless rural labour and the nutrition programme.

4. Programmes for tackling rural unemployment including 'food for work' programme, training programmes and rural works programmes.

5. Integrated rural development, including small farmers development agency, marginal farmers and agricultural labourers, drought prone area programmes, etc.

6. Hill areas development programme, desert development programmes and tribal areas development programmes.

7. Village and cottage industries.

8. Public cooperation, including all matters relating to voluntary agencies for rural reconstruction.

9. Warehousing in rural areas, including rural godowns.

10. Town and country planning, so far as it relates to rural areas.

11. Setting up of agricultural markets in rural areas and the Agricultural Produce (Grading and Marketing) Act, 1937.

12. Cooperatives relating to the items in this list.

13. All attached or subordinate offices or other organisations concerned with any of the subjects specified in this list.

Statement—II

List of the Schemes being implemented during 1979-80 by the Ministry of Rural Reconstruction

S. No.	Name of the Scheme
(1)	(2)

I. Agricultural Marketing Schemes

1. Market Survey & Investigation.
2. Strengthening of Agmark Grading Facilities.
3. Central Agmark Research and Training.
4. Development of Rural Markets & Wholesale Markets in backwards areas.
5. Development of Selected Regulated Market.
6. Investments in J & K Horticulture Corporation.

II. Integrated Rural Development Schemes

1. Small Farmers Development Agency.
2. Special subsidy for Minor Irrigation.
3. Drought Prone Area Programme.
4. Area planning for full employment.
5. Command Area Development (IRD).
6. Special livestock production programme—poultry, piggery and sheep development.
7. Special livestock production programme—cross-bred calves, rearing schemes.
8. Construction of Rural Godowns.
9. Training of Rural Youth for Self Employment.

III. Area Development Schemes

1. Desert Development Programme.

IV. Rural Development Schemes

1. National Institute of Rural Development.
2. Prize competition for selection of best Gram Sevak and Panchayats.
3. Promotion of voluntary schemes and social action programme.
4. Applied Nutrition Programme.
5. Foodgrain for gainful employment.

V. Land Reforms Schemes

1. Assistance to new assignees of lands on imposition of ceiling on agricultural holdings.
2. Grants-in-aid to institutions, etc., for agrarian studies.

VI. Khadi and Village Industries Commission Schemes

1. Khadi.
2. Village Industries.
3. Subsidy in lieu of interests of Government Loans to K.V.I.C.
4. Science and Technology.

U.G.C. Grants to Colleges in Orissa State

3. SHRI GIRIDHAR GOMANGO: Will the Minister of EDUCATION be pleased to state:

(a) the names of private and Government colleges of Orissa State particularly of Tribal and Backward Districts of that State which received U.G.C. grants during the years 1978-79 and 1979-80;

(b) the nature and amount of the grants provided by the U.G.C.; and

(c) the criteria adopted by the U.G.C. for the grants to the private colleges located in tribal and backward areas?